

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 110

CP(IB) No. 123/Chd/Pb/2024

IN THE MATTER OF:

Recalac S.R.L.

...Petitioner

Vs.

COMOBILIA Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 13.08.2024.

09.07.2024

Pooja

Sd/-
Court Officer